
(2010) 12 P&H CK 0260
In the Punjab And Haryana At Chandigarh
Case No : Civil Writ Petition No. 22307 of 2010

Babu Lal Sharma

APPELLANT

Vs

State of Punjab and Others

RESPONDENT

Date of Decision : 15-12-2010

Acts Referred:

Constitution of India, 1950 — Article 226, 227

Citation : (2010) 12 P&H CK 0260

Hon'ble Judges : Ajai Lamba, J

Bench : Single Bench

Judgement

Ajai Lamba, J.—This petition under Articles 226/227 of the Constitution of India has been filed praying for issuance of a writ in the nature of certiorari quashing the action of the Respondents in reducing the pay of the Petitioner with effect from 1.7.1978. For the impugned action, the Respondents are relying on instructions dated 28.10.1998, after 6 years of retirement of the Petitioner.

2. It has been contended that the Petitioner was given relief by virtue of decision in CWP 1806 of 1997, which was decided in terms of decision dated 1.3.1995 rendered in CWP 17005 of 1989 (Rawail Singh and Ors. v. State of Punjab and Ors).

3. Notice of motion.

4. On the asking of the Court, Shri B.S. Chahal, Deputy Advocate General, Punjab, accepts notice on behalf of the Respondents. Requisite number of copies of the writ petition have been handed over to Shri Chahal.

5. It has been pointed out by learned Counsel for the Petitioner as also the Respondents that the matter can be referred to the Committee constituted under orders of this Court while dealing with Civil Writ Petition No. 16323 of 2008 titled 'Smt. Sudarshana Devi and Anr. v. State of Punjab and Ors.

6. In view of the common prayer made by learned counsel for the parties, the

petition is disposed of in terms of order dated 2.3.2010 rendered by this Court in Civil Writ Petition No.16323 of 2008 titled `Smt. Sudarshana Devi & another vs. State of Punjab & others?.